**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**30. Intervention Petition/9/2024 In C.P. (IB)/3500(MB)2019**

**CORAM:**
**SHRI ANIL RAJ CHELLAN** **SHRI KULDIP KUMAR KAREER**
**HON'BLE MEMBER (T)** **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: Strufcon Engineers**
**IN THE MATTER OF**
**JM Financial Asset Reconstruction Co Ltd**
**V/s**
**Shubh Hospitality Pvt Ltdl**

**Section: 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**Intervention Petition No. 9/2024**:- Counsel, Jitendra R. Gautam appeared for the Intervenor. Adv. Vedchetan Patil along with Adv. Kaazvin Kapadia and Adv. Vishwa Gadbaile appeared for Corporate Debtor. At his request, list the matter on **14.06.2024** for hearing.

**Sd/-** **Sd/-**
**ANIL RAJ CHELLAN** **KULDIP KUMAR KAREER**
**Member (Technical)** **Member (Judicial)**
24.04.2024
Sushil